

TO BE PUBLISHED IN PART II SECTION
GAZETTE OF INDIA.

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

New Delhi, dated 25.2.86

NOTIFICATION
(INCOME TAX)

No. 661 (F.No.261/5/85-ITJ): In exercise of the powers conferred by sub-section (2) of Section 122 of the Income-tax Act, 1961 (43 of 1961) and in supersession of all the previous Notifications in this regard, the Central Board of Direct Taxes hereby directs that Appellate Asstt. Commissioner of Income-tax of the Ranges specified in column (1) of the schedule below, shall perform their functions in respect of all persons and income assessed to income-tax in the Income-tax Circles, Wards and Districts specified in the corresponding entry in column (2) thereof excluding all persons and incomes assessed to Income-tax over which the jurisdiction vests in Commissioner of Income-tax (Appeals).

SCHEDULE

<u>Range</u>	<u>Income-tax Circles/Wards/Districts.</u>
1. Ambala Range.	All Income-tax Circles, Wards and Districts having headquarters at :- 1. Ambala. 2. Yamunanagar. 3. Karnal. 4. Kurukshetra. 5. Panipat. 6. Sonapat. 7. Jind. 8. Kaithal 9. Salary-cum-Company Circle, Chandigarh. 10. Sirsa.
2. Rohtak Range.	All Income-tax Circles/Wards/Districts having headquarters at :- 1. Rohtak. 2. Gurgaon. 3. Faridabad. 4. Rewari. 5. Hissar. 6. Bahawalpur. 7. Narnaul.

Whereas an Income-tax Circle, Ward, District or part thereof stands transferred by this notification from one Range to another Range, appeals arising out of the assessments made in that Income-tax Circle, Ward, District or part thereof and pending immediately before the date of this Notification before the Appellate Asstt. Commissioner of the range from whom that Income-tax Circle/Ward/District or part thereof is transferred shall from the date this Notification takes effect be transferred to and dealt with by the Appellate Asstt. Commissioner of the Range to whom the said Circle, ward or District or part thereof is transferred.

This Notification shall take effect from 1-3-1986.

(A.K. GARG)

Under Secretary

Central Board of Direct Taxes

To

The Manager,
Govt. of India Press,
Mayapuri, New Delhi;

Copy to :

1. Commissioner of Income-tax, Rohtak.
2. The Registrar, Income-tax Appellate Tribunal, Bombay.
3. A.D.I. (RS&P) Bulletin, New Delhi.
4. Ad.VI/E.D. Sections.
5. ITCC Section (2 copies)
6. The Joint Secretary & Legal Adviser, Ministry of Law, Shashtri Bhavan, New Delhi.

(A.K. Garg)

Under Secretary

Central Board of Direct Taxes